

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI
Company Appeal (AT) (Ins) No. 697 of 2021

IN THE MATTER OF:

Raju Gopinath Nair,
Ex-Director Gopinath Engineering Co. Ltd. **...Appellant**

Vs.

Totale Global Pvt. Ltd. & Anr. **...Respondents**

Present:

For Appellant: **Mr. Vikram Hedge, Mr. Shantanu Lakhotia, Mr. Manoj Harit, Advocates**

For Respondent: **Mr. Amar Khanna, Advocate for IRP**

ORDER
(Through Virtual Mode)

08.03.2022: It is brought to our notice that the Appellant ('Corporate Debtor') had already paid the dues and the matter was settled between the parties.

In view of the foregoing, on earlier occasion, on 21.01.2022, this Tribunal had directed the 'IRP' to file the requisite application before the 'Adjudicating Authority' and in fact the said application was directed to be filed before the 'Adjudicating Authority' within ten days from 21.01.2022. However, the same has not been done so far. Therefore, this Tribunal is left with no option but to direct the IRP to file an appropriate application before the 'Adjudicating Authority' within two weeks from today without fail and in the event of certain application being filed the same can be considered if it is

in order and dispose of the said application in accordance with law within one week from the date of filing.

With the above observations the instant appeal Company Appeal (AT) (Ins) No. 697 of 2021 stands disposed of. No costs

[Justice M.Venugopal]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

shashi/gc